

(e) whether Government have taken any decision on the suggestions made?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Government have no information about an All India Conference on welfare of tribals in the country having been held at Bhubaneswar in October, 1981.

(b) to (e). Do not arise.

Distribution of Cement to States

*476. SHRI GHULAM RASOOL KOCHACK:

SHRI H. N. NANJE GOWDA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether cement distribution to the States has fallen totally out of tune with their demands;

(b) if so, the main reasons for the same;

(c) whether Government had made suitable changes in the allocation of cement;

(d) if so, the main changes that are likely to be contemplated;

(e) whether Government have also contemplated adequate powers to State Governments for proper distribution of cement to consumers all over; and

(f) if so, the extent to which these changes have helped the consumers?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) to (f) There has been a general scarcity of cement in the country and to this extent, it has not been possible to meet the demand for cement in full in the country. The main reason for shortfall has been inadequacy of infra-structural inputs. From Quarter

IV/81 (Oct.-Dec. 1981) Government have decided to give weightage to population and also to plan schemes in rural areas and housing schemes for slum dwellers and the needs of Harijans, Adivasis and other poorer sections of the society, in respect of allocation of cement. Powers have been delegated to the State Governments/Union Territories who are fully competent under the provisions of Essential Commodities Act, to effect distribution of cement. It is expected that consumers will get equitable distribution of cement at fair prices under this arrangement.

Demands of Newsprint

*477. SHRI MUKUNDA MANDAL: Will the Minister of INDUSTRY be pleased to state:

(a) the estimated requirements of newsprint of the current year;

(b) quantity of newsprint imported for the current year; and

(c) quantity of estimated domestic production of newsprint and actual domestic production of newsprint till date for the current year?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) The requirement of newsprint for the current year 1981-82 was originally estimated at 4.20 lakh tonnes. The estimate is, however, under review at present.

(b) The quantity of newsprint imported during the current Financial year (upto 30th November, 1981) is 2,43,000 metric tonnes.

(c) As against estimated domestic production of 55,000 tonnes of newsprint in the current financial year, the production during April to November, 1981 was 38,329 tonnes.

Collaboration of Good Year with Public Undertakings

*478. SHRI M. ARUNACHALAM: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have approved any proposal for allowing Good Year to render any technical collaboration with arrangement for marketing the products manufactured by a public sector undertaking;

(b) if so, the details of the approval granted in this regard;

(c) whether Government are aware that such arrangements contravene the provisions of the MRTP Act;

(d) whether Government would approve similar proposals for other multi-national companies for marketing the products manufactured by public sector undertakings; and

(e) whether such approvals will not be detrimental to the small scale and other indigenous manufacturers in marketing their products?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) and (b). The Government have agreed in principle to the proposal of Messers Andrew Yule and Company Limited, Calcutta, a Government Company, to enter into a selling agency-cum-technical know-how agreement with Good Year (India) Ltd., for manufacture of Fan and V. Belts. It has been suggested to the company to renegotiate over the terms of the agreement and submit the final agreement for approval of Government. This is awaited.

(c) The proposed arrangement does not attract the provisions of the Monopolies & Restrictive Trade Practices Act, 1969.

(d) Proposals have to be considered in relation to the product and marketing situation.

(e) No, Sir. Government will consider on merits proposals for such marketing tie-ups from small scale sector. Government consider it as an effective anti-monopolistic measure in certain marketing situations.

Harijan Family Uprooted in Delhi

5135. SHRI K. A. RAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government received any petition dated 30 October, 1981 regarding uprooting of a Harijan family by upper caste people of the area from 1, A/D, Sawan Park (Railway Chowk No. 3), Delhi-110052.

(b) whether it is a fact that on 3 June, 1979 at 8 a.m. the Harijan resident and his family members were attacked and their belongings thrown out;

(c) whether the aggrieved family went to the local police station, Ashok Vihar, but their complaint was not recorded and instead the complainant was arrested;

(d) whether Government have made any enquiry into the matter; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). According to the Delhi Administration, quite a few complaints regarding the incident of 3rd June, 1979 in Sawan Park were received. A statement of Shrimati Santra Devi W/o Shri Sita Ram r/o 1-A, Sawan Park was recorded in which she alleged that her house situated in Sawan Park Ashram was broken and the luggage had been thrown outside. On this report, a case vide FIR No. 288 dated 3rd June, 1979 u/s 147/149/448 IPC was registered at P.S. Ashok Vihar, Delhi, and the same is *sub-judice*.

(c) On a case registered under Section 7 of PCR Act, 1955, Shri Sita Ram was arrested and this case is also *sub-judice*.

(d) and (e). As the whole matter is *sub-judice*, the question of an enquiry does not arise.